

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.384/91

K.S.Taware
Qr.No.H-5/5, Type II,
Range Hills Estate,
Kirkee, Pune 411 020.

.. Applicant

vs.

1. The General Manager,
Ammunition Factory,
Kirkee,
Pune 411 003.

2. The Director General,
Ordnance Factories,
10 A,Auckland Road,
Calcutta 700 001.

.. Respondents

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Hon'ble Shri T.Chandrasekhara Reddy, Member(J)

Appearances:

1. Mr.S.P.Saxena
Advocate for the
Applicant.

2. Mr.R.K.Shetty
Advocate for the
Respondents.

ORAL JUDGMENT: Date: 22-7-1991
(Per M.Y.Priolkar, Member(A))

The applicant who is an ex-UDC civilian employee at Ammunition Factory, Kirkee, Pune was chargesheeted for indulging in Matka betting and after/inquiry was conducted, he has been retired compulsorily by order dated 8-5-1991. According to the applicant, he has already submitted a statutory appeal against the order of compulsory retirement to Respondent No.2 who is the Appellate Authority, on 20-5-1991 and that appeal is still pending with the said appellate authority. The prayer of the applicant in this application is for a direction to the respondents not to initiate eviction proceedings against the applicant in respect of the quarter allotted to him and presently in his occupation during the pendency of appeal dtd. 20-5-1991 and further two weeks after the disposal of the appeal by the appellate authority and also for direction to respondents to